Annexure 7

Name of Corporate Debtor : Raheja Developers Limited- Project Raheja Revanta | **Date of Commencemnt of CIRP : 8 June 2026** | **(Version 5: Pursuant to claims received and updated as on 29 October 2026)**

Operational creditors (Government Dues)

Sl No.	Name of creditor	Government Department	Details of claim received		Details of claim Admitted						Amount of contingent claim	Amount of any mutual dues that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks if any
			Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by Guarantee	Whether related party?	% of voting Share in COC if applicable					
1	Employees' Provident Fund Organisatioin	Ministry of Labour and Employement, Government of India	22-Jun-26	15,125,716	-	Statutory Dues	-	-	No	-	-	-	-	15,125,716	Total Amount Under Verification
	Total			**15,125,716**	**-**	**-**	**15,125,716**				**-**		**-**	**15,125,716**	

Note: The Resolution Professional has not received any documents and information including financial, banking details and documents pertaining to allotment of units to the Homebuyers/Allottees, regarding the Project Raheja Revanta from the Directors/ KMPs of Raheja Developers Limited, whom have been contacted several times. An application under Section 19(2) of the Code has also been filed against such Directors/KMPs for supporting in the current process and providing relevant details/data and the same is pending adjudication before the Hon'ble NCLT. Accordingly, due to non-availability of any information/details from Raheja Developers Limited, the RP is unable to verify these claims.